

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2328
ANSWERED ON:07.12.2012
ANGANWADI WORKERS
Abdulrahman Shri ;Adhi Sankar Shri

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Union Government has issued any guidelines for appointment of Anganwadi Workers to the State Governments;
- (b) if so, the details thereof;
- (c) whether many State Governments have flouted these guidelines;
- (d) if so, the details thereof, State-wise; and
- (e) the steps taken by the Union Government to ensure that State Governments strictly adhere to the guidelines?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): As per extant guidelines, the ICDS Scheme envisages Anganwadi Workers(AWWS) as "honorary workers" from the local community who come forward to render their services, on part-time basis, in the areas of child care and development. It is also stipulated that she should be a lady (18-44 years) from the local village and acceptable in the local community.

Recently, these guidelines have been modified under Strengthening and Restructuring of ICDS Scheme wherein the Government has approved regarding appointment and selection policy of AWW, prescribing minimum qualification of Matriculation and age limit of 18-35 years for appointment. The Administrative Approval of the Government has been conveyed to all States/UTs on 22nd October 2012.

(c) to (e): ICDS is a Centrally Sponsored Scheme being implemented by the State Govts./UT Administrations, who are responsible for recruitment/appointment of officers/staff, their service/ working conditions and the day to day programme implementation. Accordingly, specific complaints received in this regard are addressed to the State Governments for taking appropriate corrective action.